

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A.NO/158/92
T.A.NO.

DATE OF DECISION 23/7/1998

Manhar Somabhai Khamar Petitioner

Mr.R.S.Dinkar Advocate for the Petitioner [s]
Versus

Union of India & ors. Respondent

Mr.Y.N.Ravani Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C.Kannan : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Manhar Somabhai Khamar,
 Add: Central Excise and Customs,
 Race Course Circle,
 Baroda. 8

....Applicant

Advocate Mr.R.S.Dinkar

versus

1. Union of India, Through :
 Secretary,
 Ministry of Finance,
 Department of Revenue,
 North Block,
 New Delhi.
2. Chairman
 Central Board of Excise & Customs,
 North Block,
 New Delhi.
3. Collector,
 Central Excise and Customs,
 Central Excise Building,
 Race Course Circle,
 Baroda.

.... Respondents


Advocate Mr.Y.N.Ravani

ORAL ORDER

O.A.168/92

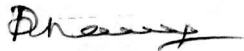
Date: 23/7/1998

Per Hon'ble Mr.V.Radhakrishnan : Member (A)

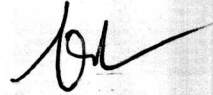


None present for the applicant even today.

The matter is dismissed for non prosecution. No order as to costs.



(P.C.Kannan)
Member (J)



(V.Radhakrishnan)
Member (A)

*SSN...